

ITEM NO.1709

COURT NO.9

Revised
SECTION VIII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

MISCELLANEOUS APPLICATION Diary No(s). 21993/2022

APPLICATION OF MR. CHIRAG KANTILAL SANCHETI, ADVOCATE AND
SOLICITOR FOR REGISTRATION AS AN ADVOCATE-ON-RECORD

Petitioner(s)

VERSUS

Respondent(s)

Date : 30-09-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI
[IN CHAMBER]

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In the light of the provisions contained in Order V Rule 2
(20) read with Order IV Rule 5 (ii) (b), and the certificates
annexed to the application, permission for registration of advocate
on record is allowed.

(ARUSHI SUNEJA)
SENIOR PERSONAL ASSISTANT

(RAM SUBHAG SINGH)
BRANCH OFFICER

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HON'BLE MS. JUSTICE BELA M. TRIVEDI
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For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of the affidavit filed by the applicant, in the light of the provisions contained in Order V Rule 2 (20) read with Order IV Rule 5 (ii) (b), and the certificates annexed to the application, permission for registration of advocate on record is allowed.

(ARUSHI SUNEJA)
SENIOR PERSONAL ASSISTANT

(RAM SUBHAG SINGH)
BRANCH OFFICER